

Uttar Pradesh State Legal Services Authority

3rd Floor, Jawahar Bhawan Annexe, Lucknow

Website: www.upslsa.up.nic.in E-mail: upslsa@up.nic.in

Date of Advertisement: 09/07/2019

Last date of Submission of application: 24/07/2019

ADVERTISEMENT

- 1- U.P. State Legal Services Authority invites application from eligible Indian Nationals for selection/appointment on the post of Chairpersons, Permanent Lok Adalats (PUS) established under Section 22 B, Legal Services Authorities Act, 1987 in the following districts.

1	Ambedkar Nagar	11	Amroha	21	Auraiya	31	Ballia
2	Bhadohi	12	Kaushambi	22	Bagpat	32	Sultanpur
3	Farrukhabad	13	Lakhimpur Kheri	23	Sant Kabir Nagar	33	Kanpur Dehat
4	Fatehpur	14	Hathras	24	Kasganj	34	Gonda
5	Firozabad	15	Mahrajganj	25	Kanpur Nagar	35	Lalitpur
6	Gautambudh Nagar	16	Mahoba	26	Gorakhpur	36	Chandauli
7	Ghazipur	17	Mau	27	Moradabad	37	Chitrakoot
8	Hamirpur	18	Shrawasti	28	Kushi Nagar		-
9	Jaleun	19	Siddharth Nagar	29	Meerut		-
10	Jaunpur	20	Sonbhadra	30	Aligarh		-

TERMS & CONDITIONS

- 2- The terms and conditions of service shall be governed as per provisions of G.O. Nos. 197/ saat-nyaya-7-2008-47/2002, dated 26-03-2008; 827/ saat-nyaya-7-2014-47/2002, dated 18-11-2014 and 02/2018/661/saat-nyaya-7-2018-47/2002, dated 30-01-2018 and the eligibility criteria under Section 22 B (2) (a) of the Legal Services Authorities Act, 1987, which is as follows:-

- (i) A person who is, or has been, a District Judge or Additional District Judge or has held judicial office higher in rank than that of a District Judge shall be eligible for the appointment for the post of Chairman of the Permanent Lok Adalat.
- (ii) The total period of office shall not exceed 5 years or the attainment of the age of 65, whichever is earlier.



- (iii) The terms & conditions of service of Chairpersons of the Permanent Lok Adalats Public Utility Services (PUS) including the resignation and removal of such persons shall be governed by the terms and conditions outlined in Notification F.No. A-60011(3)/2001-Admn. III (LA) dated 2nd January, 2003 of the Ministry of Law and Justice, Government of India and other relevant rules applicable to the Government Servants in-force.
- (iv) The Chairperson before appointment shall have to furnish an undertaking that he does not and will not have any such financial or other interest as is likely to affect prejudicially his functions as such Chairperson.
- (v) The Chairperson may be transferred from one district to other district on administrative ground/public interest with the approval of the Executive Chairman, UPSLSA.
- (vi) The criteria for selection shall be merit based.
- (vii) The Chairpersons shall be entitled to receive the salary etc. as per G.O. Nos. 197/ saat-nyaya-7-2008-47/2002, dated 26-03-2008; 827/ saat-nyaya-7-2014-47/2002, dated 18-11-2014 and 02 / 2018 / 661 / saat-nyaya-7-2018-47/2002, dated 30-01-2018 which provides "अन्तिम आहरित वेतन में से पेंशन की धनराशि को घटाते हुये वेतन तथा उस पर राज्य सरकार द्वारा समय-समय पर अनुमन्य महंगाई भत्ता".
- (viii) Eligible applicant shall submit their application (in 03 copies) in the prescribed format (Annexure – A) addressed to the Member Secretary, U.P. State Legal Services Authority, 3rd Floor, Jawahar Bhawan Annexe, Lucknow by speed post/registered post/hand, latest by 24-07-2019. Applications which are incomplete or received after the last date of submission of application shall not be entertained.
- (ix) The date of interview shall be communicated to the candidates individually.


(Jyotsna Sharma)
Member Secretary

Application (Proforma) for the post of Chairman, Permanent Lok Adalats

(Established under section, 22B of the Legal Services Authorities Act, 1987)
(To be filled personally by the applicant)

1. Name (Capital letters):
2. Father's Name/ W/o:
3. Present address :
.....
.....
.....
- Mobile & Landline No.:
- E-mail ID :
4. Permanent Address:
-
5. Date of Birth:
6. Educational Qualification:
7. Whether presently in the judicial services or holding any judicial office (Y/N):
a-If yes, then present place of posting along with the designation:
b- If no, then date of retirement and post held at the time of retirement:
c- Present employment, if any:
8. Whether subject to any disciplinary action during service or any disciplinary proceeding is presently pending (Y/N):
If yes, then provide details:
9. Whether any criminal proceeding is pending against applicant (Y/N)
If yes, then provide details:.....
10. Experience if any of having worked in any Legal Services
Institution:
11. Any other special qualification/achievement:
12. Preference for the posting (name of the districts in the order of preference):
1-.....2-.....3-.....



Signature of applicant

I, hereby, declare that above information furnished by me is correct and if anything is found to be incorrect my candidature may be cancelled.

Signature of applicant

Date:

Place: